App. Tu 3

Dated: 10th May, 1993.

From

Smt.D.Adilakshmi, Auditor, A.G. (Audit II), Ap. Hyd. R/o 18-102, Kamalanagar, Dilsukh nagar, Hyderabad.

To

The Comptroller and Auditor General of India, New Delhi -110 002.

Respected Sir,

Sub: Payment of Dearness Relief voto employed pensioners - Regarding.

My late husband Spi.D.L.Narsigha Rao was working as Section Officer in the Office Principal Accountant General (Audit I) Andhra Pradesh, Hyderabad, On 29-8-1984, he died while in service. In view of the service rendered by my husband I was pa sanction Pension/Family Pension vide P.P.D. No.Audit/PAO/ Hyderabad/84/458 Dr.23-11-1984 from 30-8-1984.

I submit that I was provided employment on 24-12-1984 in the office of my late husband, on compassionate grounds.

I submit that since my employment I am not being paid Dearness Relief, on my family pension.

I submit that The Central Administrative Tribunal, Madras Bench vide its order Dated 13-11-1992 in O.A.No.891 of 1991 (copy enclosed) has declared that denying of Dearness Relief to employed pensioners is dicriminatory and violative of Article 14 of the Indian Constituion.

Under the circumstances, Trequest you to kindly agrange to pay me D.R. om my family penaion from 24-12-1984, being the date of my employment.

Thanking you,

Enc: One

Copy to: Pri.A.G. (Audit I), A.P. Hyd bad.

Yours faithfully,

(Smt.D.Adilaxmi)

Attent